

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 228
TO BE ANSWERED ON 02.02.2017

AUDIT UNDER MGNREGS

228. SHRI KAMAL NATH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of provisions laid down in regard to auditing the funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) whether the Government proposes to conduct audit of funds released to Gram Panchayats by any independent agency;
- (c) if so, the details in this regard;
- (d) whether the Government proposes to amend the various provisions of MGNREGA to provide more percentage of work in terms of cost under the scheme; and
- (e) if so, the details in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (c): As per Section 24 of Mahatma Gandhi National Rural Employment Guarantee Act 2005, the Central Government in consultation with the Comptroller and Auditor General (CAG) of India, prescribe appropriate arrangements for audits of the accounts of the Schemes at all levels. The Ministry has, accordingly, in consultation with the CAG, notified on 30th June, 2011, the Mahatma Gandhi National Rural Employment Guarantee Audit of Schemes Rules, 2011. As per this, the Social audit of all expenditure and all the works executed under the Scheme is a statutory commitment under the Act.

The Ministry has also introduced Auditing Standards that are based on recommendations of the CAG and Joint Task Force in order to strengthen the process of social audits and ensure the compliance of Audit of Scheme Rules, 2011. All the States have been informed regarding the Auditing Standards. The Ministry has mandated the formation of independent social audit units. Emphasis has been laid on the setting up of an institutional structure at the state level for facilitating social audits at the Gram Panchayat level.

(d): No, Madam.

(e): Does not arise.
